

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 16/MP/2023

- Subject** : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for redetermination of Slab Rates for the period January 2020 to March 2020 i.e., Quarter 4 of F.Y. 2019-20 determined vide Central Electricity Regulatory Commission Order No. L1/44/2010-CERC dated 4.2.2020.
- Date of Hearing** : 12.7.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : GRIDCO Limited
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties present** : Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Alok Kumar, NLDC
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed for redetermination of slab rates for the period from January, 2020 to March, 2020 i.e., Quarter 4 of FY 2019-20, determined vide Commission's Order No. L1/44/2010-CERC dated 4.2.2020. He submitted that wrong slab was considered for computation of PoC Rates of Odisha.



2. In response to the Commission's query, the learned counsel for the Petitioner confirmed that CTUIL, PGCIL, NLDC and ERLDC have been impleaded as Respondents in the matter.

3. The Commission admitted the petition and directed as follows:

(a) Issue notice to the Respondents.

(b) Respondents to file their reply on an affidavit by 4.8.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 31.8.2023.

4. The Commission further directed the parties to comply with the above directions within the specified timeline.

5. The petition shall be listed for further hearing on 8.11.2023.

By order of the Commission

sd/
(V. Sreenivas)
Joint Chief (Law)

